

during 1957-58 and 1958-59 in different minerals from the State of Madhya Pradesh; and

(f) what is the total royalty and dead rent expected out of the total area covered by these review applications.

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) to (c) and (e). A statement giving the required information is laid on the Table. [See Appendix VII, annexure No. 77].

(d) Review applications are ordinarily disposed of as quickly as possible, but in some cases delay occurs due to the non-receipt of the comments of the State Government on the review applications or where the Central Government have to consult their own technical experts in the matter. The Central Government have brought to the notice of all concerned the necessity of handling the review application cases expeditiously.

(f) Royalty is payable on the quantity of minerals despatched from a mine and as it is not possible to estimate the quantity of minerals that may be raised from the applied area, it is not possible to give any figures regarding the royalty payable. So far as dead rent is concerned, it varies from mineral to mineral and from area to area. Information regarding the dead rent payable cannot also, therefore be compiled.

Extension of Terms of Deputation of Officers in Manipur

3676. Shri L. Achaw Singh: Will the Minister of Home Affairs be pleased to state:

(a) whether it is fact that services of Classes I and II officers borrowed by the Manipur Administration have been extended 3 years beyond the stipulated period; and

(b) if so, the number of such officers in Class I and Class II, respectively?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a)

and (b). The information is being collected and will be laid on the Table of the House.

Government D. M. College, Imphal

3677. Shri L. Achaw Singh: Will the Minister of Education be pleased to state:

(a) whether it is a fact that there is no provision for the teaching of Bengali in the Government D. M. College at Imphal; and

(b) if so, the reasons therefor?

The Minister of Education (Dr. K. L. Shrimall): (a) and (b). The information is being collected and will be laid on the Table of the Lok Sabha in due course.

Decentralisation of Work in Defence Administration

3678. { Shri Ram Krishna Gupta:
Shri Bhakt Darshan:

Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 1139 on the 18th December, 1958 and state the further progress made in the proposal for decentralisation of work in the defence administration?

The Minister of Defence (Shri Krishna Menon): Orders delegating enhanced financial powers to Service Headquarters and Lower Formations in regard to sanction to establishments, direct purchase of stores, sanction to works and write off of losses have since been issued.

Advisory Committee for Tripura

3679. Shri Ram Krishna Gupta: Will the Minister of Home Affairs be pleased to state the nature of the decisions taken at the meeting of the Tripura Advisory Committees held in Delhi during December, 1958 for discussing the questions relating to communications and development?

The Minister of State in the Ministry of Home Affairs (Shri Datar): A statement is laid on the Table of

the House. [See Appendix VII, annexure No. 75].

Social Education

3630. Shri D. C. Sharma: Will the Minister of Education be pleased to state:

(a) the names of foreign countries from which Government have received assistance in cash and equipment for the advancement of Social Education in India during 1958-59; and

(b) the nature of help received?

The Minister of Education (Dr. K. L. Shrinani): (a) U.S.A.

(b) Equipment worth \$ 4,30,435.22. (\$ 1,54,435.22 as grant; and \$ 2,76,000 as loan).

Education of the Orthopaedically Handicapped

3631. { Shri D. C. Sharma:
Shri Ram Krishan Gupta:

Will the Minister of Education be pleased to state:

(a) the financial aid given to the Government of Punjab for providing educational facilities to dumb, deaf and blind students during 1957-58 and 1958-59, separately;

(b) whether there is any scheme for higher education of these students in the country; and

(c) if so, the details thereof?

The Minister of Education (Dr. K. L. Shrinani): (a) 1957-58 . . . Rs. 42,000. During 1958-59 a lump grant for a group of schemes including schemes for the education of the handicapped was sanctioned to the Government of Punjab. The amount of Central assistance for the education of the handicapped will depend on the actual expenditure incurred by the State Government for this purpose. Figures of actual expenditure have not yet been received from the State Government.

(b) Yes, Sir.

(c) A statement giving the requisite information is attached. [See Appendix VII, annexure No. 79].

Smuggling

3632. Shri D. C. Sharma: Will the Minister of Finance be pleased to state how many times fire was opened and exchanged between Pakistani smugglers and Indian border police or military personnel during 1958-59?

The Minister of Finance (Shri Morarji Desai): A statement giving the information is laid on the Table of the Sabha [See Appendix VII, annexure No. 80].

Libraries for Women and Children in Punjab

3633. { Shri D. C. Sharma:
Sardar Iqbal Singh:
Shri Daljit Singh:

Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 2722 on the 24th September, 1958 and state:

(a) what further grants have been sanctioned by the Central Social Welfare Board to voluntary social welfare organisations for libraries for children and women in Punjab;

(b) whether the amount was paid during 1958-59; and

(c) the names of the organisations?

The Minister of Education (Dr. K. L. Shrinani): (a) No further grants have been sanctioned during 1958-59.

(b) and (c). Do not arise.

Survey of Juvenile Delinquency in Madras

3634. Shri Panigrahi:
Shri D. C. Sharma:

Will the Minister of Education be pleased to state whether the report